

16.53 Hrs.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED  
TRIBES

Election of Shri Ramanarayan Goswami, Member, Rajya Sabha to the said Committee

SECRETARY GENERAL : I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Ramnarayan Goswami, Member, Rajya Sabha has been duly elected to the said Committee.

16.54 hrs.

EXTRADITION (AMENDMENT) BILL—  
*contd.*

*As Passed By Rajya Sabha*

[English]

SHRI P. G. NARAYANAN (Gobichetipalayam): Mr. Chairman, Sir, I think the Extradition (Amendment) Bill, 1993 further to amend the Extradition Act, 1992 is a piece of legislation to which there would not be much objection. But the question is whether it will be able to serve the purpose for which it has been brought.

The main aim of this Bill is to make the extradition treaty more effective. It is high time that we tried to remove all sorts of anomalies in this field. Our country has entered into treaties with so many other countries. I am not going into that aspect now. But I am very much concerned about those countries where anti-social elements and terrorists are seeking refuge after committing heinous crimes in India. They commit crime and escape into other countries.

What happened in Bombay? Those terrorists, who were involved in the bomb blasts, simply left this country. Some of them have taken shelter in Pakistan and the Government is not in a position to take any action against them because we do not have an extradition treaty with Pakistan. Because of them, we are not in a position to force them to extradite those terrorists to India. Pakistan is a member of SAARC. In spite of this, we are unable to do

anything in the matter. Memon brothers, who were allegedly involved in the Bombay-blasts, have entered Pakistan. The Government of India had approached Pakistan Government. And Pakistan's reply was, if the Government of India is in a position to find out Memon brothers in Pakistan, the Government of Pakistan will hand them over to us. It is an impossible task.

Moreover, merely passing this Bill and saying that we got extradition treaty with other countries is not going to help us. There must be some external pressure for this purpose. What is important is how to get the maximum benefit out of this Act. Merely making some amendments in the original Act will not help. It will not complete the process of extradition also.

I would like to know from the Government whether this Amendment Bill will enable the Government of India to implement bilateral and multilateral treaties. How many countries are there with whom we are having extradition treaties?

We are, therefore, of the considered opinion that the proposed amendments and the new law of extradition would not, in any way, affect the traditional protection India gives to the fundamental rights and freedoms of the individual and its objectives and it should be consistent with the present trends at the international level.

[Translation]

SHRI KAMLA MISHRA MADHUKAR (Motihari): Mr. Chairman, Sir, while supporting this Bill I would like to ask 3-4 questions. I would like you to inform the House the time by which the Extradition treaty with Pakistan and Bangladesh will be signed and the efforts being made and the steps proposed to be taken by the Government in this regard. We already have laws regarding narcotics drugs and criminals. That is being discussed the world over and news-papers are also waging a war against it. Are you proposing to organise a conference at the international level to have a discussion for its solution and reach an agreement on the lines of GATT?

17.00 hrs.

We have good relations with Nepal just across the Border. The criminals who ask for